

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3196  
ANSWERED ON:15.03.2011  
TENT HOUSE IN GOVERNMENT COLONIES  
Mithlesh Shri

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government has received several complaints regarding functioning of Tent Houses in various Government Colonies in Delhi/New Delhi;
- (b) if so, the details thereof;
- (c) the steps being taken to discourage the use of Government premises for commercial use; and
- (d) the action taken against the allottees and removal of the tent houses from the said area?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a) & (b): There was a complaint about an illegal tent house operating in Aram Bagh Colony and the same has since been removed in January, 2011.
- (c): CPWD carries out periodic inspection to prevent/remove illegal encroachments in Govt. accommodations besides detecting and reporting the same.
- (d): No action was taken against the allottee since he has already removed the tent house, as stated in reply to (a) & (b) above .